



2026:AHC-LKO:40677

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 3930 of 2026

Karan Kumar

.....Applicant(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Prem Prakash Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE RAJEEV SINGH, J.

1. Heard learned counsel for the applicant, learned A.G.A for the State of U.P. and perused the record.
2. The present bail application has been filed on behalf of the applicant in Case Crime No.06 of 2026, under Sections 69, 115(2), 118(1), 352 BNS, Police Station - Kotwali Tanda, District - Ambedkar Nagar, with the prayer to enlarge him on bail.
3. Learned counsel for the applicant submits that the applicant is an innocent person and has been falsely implicated in the case and he is in jail since 14.1.2026. He further submits that as per the prosecution case, on the pretext of marriage, applicant made physical relations with the victim for a long period and when she insisting for marriage, victim was called by the applicant at his house, where applicant told her to call her mother for marriage and, thereafter, on the next day, they went to Hanumangarhi temple for marriage. At the same time, family members of the applicant started scolding to the family members of the prosecutrix by abusing them and applicant caught her hairs, and caused injury on her hand with knife then, thereafter, they went to police station and lodged an F.I.R. He also submits that in the F.I.R. there is no whisper that incident was taken place at Hanumangarhi temple and in the site plan also there is no whisper that incident of skirmish was taken place at Hanumangarhi temple. He further submits that during the course of investigation, statement

of the victim was recorded, in which, she admitted that applicant had made physical relation long ago so this was not in her memory that which cloth was worn by her on the said date. Learned counsel for the applicant submits that victim and her family members were insisting for solemnizing marriage but when proposal was denied, then victim caused injury with the blade on her left wrist and, thereafter, on the basis of concocted facts, F.I.R. was lodged. In these circumstances, the applicant is entitled for bail. In case of being enlarged on bail, he will not misuse the liberty of bail.

4. Learned A.G.A. has opposes the prayer for grant of bail, but he does not dispute this fact that in the site plan the in incident related to causing injury has not been shown.

5. Considering the rival submissions of learned counsel for applicant, learned A.G.A., material available on record, contents of F.I.R., other relevant documents, it is evident that in the site plan, there is no whisper that skirmish was taken place at Hanumangarhi temple, therefore, I am of the view that the applicant is entitled to be released on bail.

6. Let applicant - **Karan Kumar** - be released on bail in aforesaid Case Crime, on his furnishing personal bond and two reliable sureties each of the like amount to the satisfaction of the court concerned subject to following conditions:-

(i) The applicant shall not commit or participate in any offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it

shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the Trial Court may proceed against him under Section 229-A IPC/269 BNS.

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C./84 BNS, may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against him, in accordance with law, under Section 174-A IPC/209 BNS.

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C./351 BNS. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

(Rajeev Singh,J.)

June 10, 2026

GauraV/-